To

The Director General,
Directorate General of Shipping,
Jahaz Bhavan, W.H.Marg,
Mumbai-400 001.

(Attn: Shri V. Rajendran,DDG)

Subject: Permission to foreign flag ships under Section 407(1) of the Merchant Shipping Act, 1958-Regarding.

Sir,

I am directed to refer to this Ministry's letter No.SR-13020/97/2003-MA dated 26.12.2003 and DGS letter No.SD-13/POL(6)/2003 dated 28.1.2009 on the subject mentioned above and to say that there is need for promoting cruise shipping in India keeping in view the unparalleled growth of cruise shipping worldwide. Since adequate Indian flag ships are not available for this purpose, the Central Government have decided to allow foreign flag vessels carrying passengers to call at more than one Indian Port for a period of 10 years with immediate effect, without obtaining a licence from the Director General of Shipping under section 407 (1) of the Merchant Shipping Act, 1958.

2. These directions are issued in pursuance to Section 407(3) of the Merchant Shipping Act, 1958, Director General (S) is, therefore, requested to note for further necessary action and to give wide publicity to this order.

Yours faithfully

Sd/-

(A.R.Sengupta)
Under Secretary to the Govt. of India
Tel No. 23719031.